

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

**C.P. No. 48/2020
O.A. No. 708/2019**

Date of decision: 26.10.2020

**Hon'ble Mr. Dinesh Sharma, Member (A)
Hon'ble Smt. Hina P. Shah, Member (J)**

1. Sh.Jagdish Chandra Chouhan S/o Late Shri Laloo Ram Chouhan aged about 55 years, R/o 8, Behind Ram Bawri, Jeengaron Ka Mohallha, outside Chandpole, Jodhpur, 342001 (Raj.), Earlier working as Deputy General Manager (Finance), HR No.198315219 Staff No.88065, Office of the Principal General Manager Telecom District, M.I.Road, Jaipur-302010. Mob.9462122422 (Group 'A' post).
2. Sh.Ramphool Bairwa S/o Shri Narayan Bairwa aged about 58 years, R/o Flat No.503, Opp. Landmark City, S-6, Kunhari Housing Board Scheme, Kota-324005 (Raj.), earlier working as Deputy General Manager (Finance), in the office of Principal General Manager Telecom District, Kota. Mob.94133-94788 (Group 'A' post).
3. Sh. Omprakash Chauhan S/o Late Shri Lallu Ram Chauhan aged about 57 years, R/o House No.17/E-773, Choupasani Housing Board, Jodhpur, 342008 (Raj.), earlier working as Deputy General Manager (Finance), HR No.198311655 Staff No.88044, Office of General Manager Telecom District, BSNL Jodhpur, Mob.94140-01326 (Group 'A' post).

...Applicants.

(By Advocate: Shri Amit Mathur)

Versus

1. Sh. Anshu Prakash, The Secretary, Department of Telecommunication, Sanchar Bhawan, New Delhi-110001.

(2)

2. Sh. P.K.Purwar, The Chairman and Managing Director, Corporate Office, BSNL, Bharat Sanchar Bhawan, H.C.Mathur Lane, Janpath, New Delhi-110001.
3. Sh.Arvind Vadnerkar, The Director (Human Resources), BSNL Board, Corporate Office, Bharat Sanchar Nigam Limited, H.C.Mathur Lane, Janpath, New Delhi-110001.

...Respondents.

(By Advocate: Shri Anand Sharma for R-1 and Shri Neeraj Batra for R-2 and R-3)

ORDER (ORAL)

Per: Mrs. Hina P. Shah:

The present Contempt Petition has been filed for alleged non-compliance of the order dated 20.11.2019 passed in OA No. 708/2019 by which the orders were passed directing the Respondents to consider the representation dated 11.03.2019 (Annexure A/1), preferred by the Applicant, in accordance with law and rules and pass a reasoned and speaking order within a period of one month from the date of receipt of a certified copy of the order.

2. The Petitioners state that they had filed the present OA seeking promotion from the post of D.G.M. (Finance) to G.M.(Finance) in IDA E-7 scale as they were eligible for the same with all consequential benefits.

(3)

3. The Petitioners thus stated that as the Respondents had deliberately and intentionally flouted the orders of this Tribunal, they were forced to file present Contempt Petition.

4. The Petitioners state after issue of notice by this Hon'ble Tribunal on 13.08.2020, the Respondents have passed necessary orders in compliance of the orders of this Tribunal dated 20.11.2019.

5. Heard the learned counsel for both the parties on video conference.

6. On the basis of the statement made by the Counsel for Applicants about compliance of orders, we are of the view that there is no wilful or deliberate disobedience on the part of the Respondents.

7. In view of above, the Contempt Petition is liable to be dismissed, which is accordingly dismissed. Notices issued to the Respondents are discharged.

(Hina P. Shah)
Member (J)

(Dinesh Sharma)
Member (A)

/kdr/